

(2025) 08 DEL CK 0710

In the Delhi High Court

Case No : Criminal Miscellaneous Petition No. 5643 Of 2025 & Criminal
Miscellaneous Application No. 24177 Of 2025

Sudhir Kumar

APPELLANT

Vs

State Of Delhi And Ors

RESPONDENT

Date of Decision : 18-08-2025

Acts Referred:

Bharatiya Nayaya Sanhita, 2023 — Section 110, 351(2)

Citation : (2025) 08 DEL CK 0710

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Kedar Yadav, Rahul Yadav, Nisha Singh, Manjeet Arya, Kapil Bhardwaj

Final Decision : Disposed Of

Judgement

Girish Kathpalia, J

1. Petitioner seeks quashing of case FIR No. 704/2024 of PS Ranhola for offence under Section 110/351(2) BNS on the ground that the complainant de facto and injured persons (respondents no.2-4) have compromised the disputes with the petitioner.
2. Learned APP accepts notice and submits that State has no serious objection because it was basically a matrimonial dispute, which has now been settled.
3. Respondents no.2-4 present in courtroom and identified by Investigating Officer/SI Deepak Kumar accept notice. Respondents no.2-4 are accompanied with their counsel.
4. I have spoken with the parties in Hindi. Respondents no.2-4 are parents-in-law and wife of petitioner. It is stated by them that now all matrimonial disputes between petitioner and respondent no.4 stand resolved and now they are living together happily. Respondent no.4 specifically submits that now she has no complaint against petitioner as they are living together and they also have one

son aged about three years. Respondents no.2-4 submit that they do not wish to pursue prosecution of petitioner.

5. Considering the above circumstances and having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial. Therefore, the petition is allowed and the FIR No. 704/2024 of PS Ranhola for offence under Section 110/351(2) BNS as well as proceedings arising out of the same are quashed. Pending application stands disposed of.